

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MONICA ELECTRONICS LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	MONICA ELECTRONICS LIMITED
2.	Date of incorporation of corporate debtor	20 <sup>TH</sup> DECEMBER 1975
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi and Haryana
4.	Corporate Identity Number/Limited Liability Identification No. of the Corporate Debtor	L51395DL1975PLC008005
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 21, C/o Ashiyaana Residency, Chaudhary Dharambir Market, Near Sebel Cinema Badarpur, New Delhi, 110044, India
6.	Insolvency commencement date in respect of corporate debtor	04.11.2019
7.	Estimated date of closure of insolvency resolution process	02.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>NAME:</b> SANJAY KUMAR SINGH <b>REGISTRATION NO.</b> IBBI/IPA-002/IP-N00188/2017-18/10505
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>ADDRESS:</b> 003, Windsor Grand Forte, Plot No. 76, Sigma-IV, Greater Noida, Uttar Pradesh-201310 <b>EMAIL-</b> singhsk.adv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>ADDRESS:</b> 003, Windsor Grand Forte, Plot No. 76, Sigma-IV, Greater Noida, Uttar Pradesh-201310 <b>EMAIL-</b> singhsk.adv@gmail.com
11.	Last date for submission of claims	28.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of corporate insolvency resolution process of MONICA ELECTRONICS LIMITED on 04.11.2019. The aforementioned order has been communicated to the Interim Resolution Professional on 13.11.2019.

The creditors of MONICA ELECTRONICS LIMITED, are hereby called upon to submit their claims with proof on or before to the Interim Resolution Professional at the address mentioned against entry No. 10.

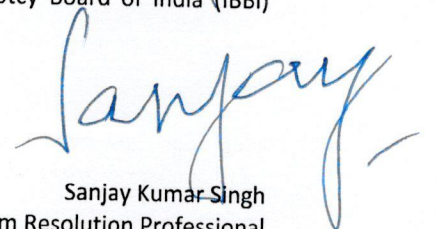
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter-IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms in CIRP Regulations:

- Form B- For Claim by Operational Creditors;
- Form C- For Claim by Financial Creditors;
- Form D- For Claim by Workmen and Employees;
- Form E- For Claims by Authorized Representatives of Workmen and Employees;
- Form F- For Claims by Creditors (other than Financial Creditors and Operational Creditors).

The relevant forms may be downloaded from the website of Insolvency and Bankruptcy Board of India (IBBI) through (<https://ibbi.gov.in/home/downloads>).

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay Kumar Singh  
Interim Resolution Professional  
(Registration No. IBBI/IPA-002/IP-N00188/2017-18/10505)

Date and Place: 14.11.2019, New Delhi